

(iv) Need to sanction Pipalda, Piplet and Indira Lift Irrigation Projects to provide Irrigation facilities in several parts of Rajasthan

[*Translation*]

DR. KIRODI LAL MEENA (Sawai Madhopur): Mr. Deputy Speaker, Sir, while raising a matter under rule 377, I would like to state that river Chambal flows in a stretch of about 150 kilometres in Sawai Madhopur and Dholpur, the border areas between the states of Madhya Pradesh and Rajasthan. Sawai Madhopur of Rajasthan is primarily an agriculture area and as such it requires extensive irrigation facilities. Two lift irrigation Projects namely Pipalda and Piplet irrigation projects for utilising the surface water of Chambal in Sawai Madhopur were sent to the centre for approval way back in 1982. Similarly, a major irrigation project called the Indira Lift Irrigation Project under which water is proposed to be lifted from Chambal near Rameshwar ghat in Madhipur itself and provide irrigation facilities to entire Sawai Madhopur, Bharatpur and some parts of Dholpur covering a land area of 94,000 hectares. Technical feasibility report and the survey report of this scheme has since been prepared, but the Central Water Commission has not given its clearance to the above three projects so far. The entire area is lying dry. Even drinking water is not available. It is predominantly a Scheduled Castes and Scheduled Tribes area where the primary occupation is agriculture. It is urged that clearance to the Pipalda, Piplet and the Indira Lift Irrigation projects may be given without any delay so that water of river Chambal could be utilised properly.

(v) Need to connect Saharsa district of North Bihar with Vayudoot services

SHRI SURYA NARAYAN YADAV

(Saharsa): Mr. Deputy Speaker, Sir, I would like to raise matter under Rule 377. Saharsa district in north Bihar remains submerged in flood water for six months in a year and all roads remain blocked entirely. Not only this Saharsa gets flooded from all the four sides during rainy season by the rivers originating from Nepal. There is lot of resentment among the people of Saharsa over the fact that though Saharsa is a commissioner's headquarters where a number of Government offices and agro-based small industries are located it has been brought under the air map of the country.

I would, therefore, request the Central Government that Saharsa district should be connected with Delhi, Patna, Calcutta and other places by Vayudoot services so that people of the area could be saved from hardships.

(vi) Need of fix the support price of sugarcane for cane growers of Bihar

SHRI RAJ MANGAL MISHRA (Gopalganj): Mr. Deputy Speaker, sir, I would like to raise a matter under Rule 377. Price of sugar cane has since been fixed all over the country wherever sugar mills are there. It is Rs. 41 per quintal in Uttar Pradesh and Rs. 46 per quintal in Haryana. But the Government of Bihar has failed to fix the price of sugar cane so far though the sugar mills have been functioning for the last one month. Now only that, the sugar mills in Uttar Pradesh which get their sugar cane supplies from Bihar, refuse to pay reasonable price to sugarcane growers of Bihar on the plea that the Government of Bihar had not so far fixed the price of sugar cane. The most intriguing factor is that some sugar mills continue to pay sugar cane growers at the old rates. Some mills are not quoting their price. The Government of Bihar has failed to fix the price of sugarcane. In view of the above situation, I would urge the Government of